

regulation (2), may consider such request for the curtailment of the period of notice of three months on merits and if it is satisfied that the curtailment of the period of notice will not cause any administrative inconvenience, the appointing authority may relax the requirement of notice of three months on the condition that the Corporation employee shall not apply for commutation of a part of his pension before the expiry of the period of notice of three months.

(5) The amount of pension/gratuity to be granted under this Regulations shall be subject to other provisions made under the relevant Regulations in this regard. The increase not exceeding 5 years in Qualifying Service shall not entitle an employee of the Corporation retiring Voluntarily to any notional fixation of pay for the purpose of calculating pension and/or gratuity which will be based on the actual emoluments calculated with reference to the date of retirement.

The increase in the Qualifying service shall not also entitle an employee governed by the Contributory Provident Fund Regulations of the Corporation to any contribution by the Corporation towards the Contributory Provident Fund for such increase in the qualifying service.

(6) The employee of the Corporation who is allowed to retire under this Regulation and has given the necessary notice to that effect to the Competent Authority should be precluded from withdrawing his notice except with the specific approval of such authority.

Provided that the request for withdrawal shall be made before the intended date of this retirement.

(7) This Regulation shall not apply to the employees of the Corporation who are on deputation from the Central Government/State Government/Local Bodies/Autonomous Bodies/Public Sector Undertaking or to employees who have gone to such organisations and who propose to get absorbed therein.

[Translation]

Tree Plantation

1318. SHRI PANKAJ CHOWDHARY :
SHRI BRIJBHUSHAN SARAN SINGH
SHRI MAHESH KANODIA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the total number of the trees targeted to be planted during 1995-96, State-wise; and

(b) the total assistance likely to be provided therefor, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) Targets for afforestation and tree planting activities are fixed from year to year for (i) "Seedlings Distribution" for planting on private lands, and (ii) "Area Coverage" of public lands, including forest lands. The State-wise targets for 1995-96 are given in the *Statement* attached.

(b) The plantations are undertaken by State Governments/Union Territories from their plan funds, with assistance from Central Ministries, namely Agriculture, Rural Development and Environment and Forests through their Central Sector Schemes, as well as through foreign donors. The quantum of this assistance will depend upon the projects submitted by the State Governments, counterpart funding provided by them, etc.

STATEMENT

Statewise Target for Afforestation/Tree Planting for 1995-96 under 20 point Programme

Area in hectares
Seedlings in Lakhs

State U.T.	Targets	
	Area Coverage	Seedling Distribution
1	2	3
1. Andhra Pradesh	45000.00	1100.00
2. Arunachal Pradesh	9078.00	7.00
3. Assam	27500.00	27.50
4. Bihar	55000.00	825.00
5. Goa	2090.00	38.50
6. Gujarat	59400.00	1650.00
7. Haryana	29700.00	250.00
8. Himachal Pradesh	26200.00	22.00
9. Jammu & Kashmir	22000.00	60.00
10. Karnataka	52800.00	495.00
11. Kerala	17600.00	330.00
12. Madhya Pradesh	148500.00	495.00
13. Maharashtra	133100.00	1100.00
14. Manipur	11000.00	33.00
15. Meghalaya	22000.00	82.50
16. Mizoram	19800.00	22.00
17. Nagaland	8250.00	82.50
18. Orissa	79200.00	330.00
19. Punjab	18700.00	49.50
20. Rajasthan	86900.00	330.00
21. Sikkim	10120.00	22.00
22. Tamil Nadu	82500.00	1100.00
23. Tripura	8500.00	23.65
24. Uttar Pradesh	101200.00	2000.00

1	2	3
25. West Bengal	41800.00	833.80
26. A and N Islands	3300.00	5.00
27. Chandigarh	495.00	0.00
28. Dadra & Nagar Haveli	1100.00	15.95
29. Daman and Diu	165.00	1.10
30. Delhi	500.00	15.00
31. Lakshadweep	66.00	4.51
32. Pondicherry	220.00	4.40
Total	11,23,784.00	11,354.91

* - The targets are likely to be revised upward depending on continuation of Externally Aided Projects.

[English]

Import of Sugar

1319. DR. RAMKRISHNA KUSMARIA :
SHRI AMAR PAL SINGH :
SHRI HARI KISHORE SINGH :

Will the Minister of FOOD be pleased to state :

(a) whether Sugar was imported at \$ 383.50 per tonne;

(b) whether sugar from Brazil was available at \$ 270 c and f per tonne for delivery at that time;

(c) if so, the total amount of loss suffered due to this; and

(d) whether any action has been taken against the persons found guilty?

THE MINISTER OF FOOD (SHRI AJIT SINGH):
(a) According to State Trading Corporation of India Ltd., two cargoes of sugar were purchased at US \$ 383.50 PMT C and F FO against their tender dated 28.6.1994 during the period July-September, 1994. Further, according to Minerals and Metals Trading Corporation Ltd., 5.05 lakh tonnes of refined/crystal sugar has been imported at a weighted average price of US \$ 383.04 PMT, Indian Port during 1994-95.

(b) As informed by STC and MMTTC, no valid offer was received at price of \$ 270.00 PMT C and F.

(c) and (d). Does not arise.

[Translation]

Sale of Sugar

1320. SHRI LAKSHMI NARAIN MANI TRIPATHI:
Will the Minister of FOOD be pleased to state :

(a) whether the mediators and brokers are active in the sale of Sugar by the Sugar mills in the open market in the Northern part of the country;

(b) whether these mediators purchase Sugar directly from the Sugar Mills for the licenced whole sellers of different Districts;

(c) whether these mediators are instrumental in fluctuating the prices of Sugar as a result of which prices of sugar are increasing constantly; and

(d) whether the Government would make arrangement to provide Sugar to the licenses directly from the Sugar Mills?

THE MINISTER OF FOOD (SHRI AJIT SINGH) :
(a) to (c). The information is being collected and compiled.

(d) The present arrangement for freesale sugar distribution envisages that the monthly released freesale quantity is required to be sold, despatched or delivered by the producer to any sugar dealer licensed to deal in sugar in the country, within the specified validity period as indicated in the Freesale Release Order.

Cash Crops

1321. SHRI RAMASHRAY PRASAD SINGH :
SHRI RAMESHWAR PATIDAR :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government propose to formulate any scheme for promoting the cash crops and provide assistance for the purpose in the country especially in Punjab and Bihar;

(b) if so, the details thereof; and

(c) the steps taken by the Government to provide benefits to the cash crop growers during the ensuing two years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b). The Centrally Sponsored Scheme of Oilseeds Production Programme and Sustainable Development of Sugarcane Based Cropping System are being implemented in the States of Punjab and Bihar whereas Centrally Sponsored Scheme of Intensive Cotton Development Programme is being implemented in Punjab and Special Jute Development Programme in Bihar only for increasing productivity and production of cash crops. Under the Scheme - Financial assistance is being provided for training of farmers on newly developed production technology, demonstration, quality seed production and distribution of improved implements etc.

(c) The Cash Crop growers will continue to get benefits from above schemes during 1995-96 and 1996-97.